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CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No. 927/94  
Transfer Application No.

Date of Decision : 10/7/94

Sudhakar Saiprasad

Petitioner

B.Dattamoorthy

Advocate for the  
Petitioners

Versus

Union of India & Anr.

Respondents

R.C.Kotiankar

Advocate for the  
respondents

C O R A M :

The Hon'ble Shri B.S.Hegde, Member (J).

The Hon'ble Shri M.R.Kolhatkar, Member (A)

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?

  
(B.S. HEGDE)  
MEMBER (J)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

M.P.416/95 in

O.A.927/94.

Sudhakar Saiprasad

... Applicant.

V/s.

Union of India & Anr.

... Respondents.

CORAM: Hon'ble Shri B.S.Hegde, Member(J).

Hon'ble Shri M.R.Kolhatkar, Member(A).

APPEARANCE:

Shri Dattamoorthy, Counsel  
for Applicant.

Shri R.C.Kotiankar, Counsel  
for Respondents.

ORAL JUDGEMENT:

DATED : 10/7/95.

Heard Shri B.Dattamoorthy, Counsel for  
Applicant and Shri R.C.Kotiankar, Counsel for  
Respondents.

Respondents have filed an MP-416/95 for  
extension of time. The actual delay is on behalf  
of the respondents and not on the part of the  
applicant. Respondents are directed to complete  
the enquiry by 30/9/95 provided the applicant  
co-operate with the enquiry so as to enable them  
to complete the same within the prescribed period.

In case the applicant is not co-operating  
for the enquiry as per the direction, in that  
event respondent is given time to complete the  
same by end of November, 1995 irrespective of the  
fact whether he participates in the enquiry or not.

In the circumstances, both OA and MP are disposed of with the above direction. The copy of the order may be given to parties.

M.R.Kolhatkar

(M.R.KOLHATKAR)  
MEMBER (A)

*Hegde*

(B.S.HEGDE)  
MEMBER (J)

abp.